नोटिफिकेशन के समय के बाजार भाव का दिया जाता है, चाहे वह समय बीसों वर्ष पहले का हो, उसके स्थान पर भूमि पर अधिकार के समय के बाजार भाव का नहीं रखा गया था। माननीया प्रधान मंत्री ने 16 फरवरी 81 को किसान रैली में कहा था कि किसानों को भूमि के अधिकार के समय का मुआवजा दिया जायगा। यही बात कृषक समाज के सम्मेलन के प्रस्ताव में कही गई। संसद सदस्यों ने माननीया प्रधान मंत्री को लिखे पत्रों में यही कहा, चौधरी चरण सिंह, अध्यक्ष, लोक दल ने माननीया प्रधान मंत्री को पत्र लिखा, उसमें भी यही बात कही गई।

माननीय ग्रामीण विकास मंत्री और माननीय न्याय मंत्री से प्रार्थना है कि विचाराधीन बिल में किसानों की अन्य सुविधाओं के अतिरिक्त निम्न दो बातों को अवश्य रखा जाय :

1. भू-स्वामियों को भूमि का मुआवजा धारा 4 के नोटीफिकेशन के समय के बाजार भाव का न होकर, जब भूमि पर अधिकार लिया जाय तब के भाव का हो।

2. कोई भी प्रदेशीय सरकार अपने अधिनियम द्वारा नोटीफिकेशन और डिक्लेरेशन कर के लैंड ऐक्वीजीशन ऐक्ट की धारा 4 व 6 के तीन वर्ष के अन्तर के प्रतिबन्ध की अवहेलना न कर सके।

यह भी निवेदन है कि यह बिल इसी सत्र में पुनर्स्थापित हो और पास हो, ताकि किसानों के साथ नित्य प्रति हो रहा अन्याय रोका जा सके।

(ii) Supply of rice to Kerala.

**SHRI V.S. VIJAYARAGHAVAN (Palghat) : Mr. Deputy-Speaker, Sir, Kerala has always been a deficit State in food. The most efficient public distribution system in the country is also in Kerala. But, Kerala has always to depend on the Centre for rice which is the main cereal distributed through the public distribution system.

Kerala requires more than two lakh tonnes of rice per month for regular distribution. Since 1980, the Centre has been supplying 135000 tonnes of rice. With this, the public distribution system was being managed without much dislocation. But, for the past one or two years, this quantity was reduced and sometimes it would come down to 90000 tonnes and sometimes to 80000 tonnes. Last year, the Centre raised the allocation to 120000 tonnes in order to meet an acute food shortage. However, with this quantity it is not possible to maintain the regular weekly supply of ration. The FCI godowns in Kerala have been left with stock for a week only. When that is exhausted, the public distribution system in Kerala will collapse.

In this situation, 40000 tonnes of rice should be rushed to Kerala immediately and a permanent arrangement should be made to ensure regular monthly supply of 135000 tonnes of rice to Kerala. Besides, the FCI should build up a bufferstock of at least four lakh tonnes of rice in Kerala.

I would request the Minister for Food to take urgent steps in this matter.

(iii) Need to send a team of Central Agriculture Ministry to Gazipur to advise farmers about an alternate crop in place of Kesari Dal.

श्री जैनुल बशर (गाजीपुर) : उपाध्यक्ष महोदय, उत्तर प्रदेश के गाजीपुर जिले के मुहम्मदाबाद तहसील के बड़े भू-भाग में खेसारी की खेती होती है। उक्त क्षेत्र की भूमि और जलवायु ऐसी है कि खेसारी ही वहां की मुख्य फसल और किसानों की आमदनी का मुख्य स्रोत है। इधर पिछले दिनों उत्तर प्रदेश सरकार ने खेसारी की खेती पर कानूनी रोक लगा दी है। इससे उस क्षेत्र के किसानों की जीविका खतरे में पड़ गई है। सरकार ने किसानों को यह नहीं बतलाया कि उनकी भूमि पर और उनकी जलवायु के अनुकूल दूसरी किस चीज की

**The original speech was delivered in Malayalam.

खेती हो सकती है। अचानक कानून बनाकर खेसारी की खेती पर रोक लगा दिए जाने से किसानों में बेचैनी का पैदा होना स्वाभाविक है। खेती न होने से बहुत बड़ी संख्या में किसान अपनी आमदनी खो बैठेंगे और उनकी जीविका चलना कठिन हो जायेगा।

मेरा केन्द्रीय कृषि मंत्री से अनुरोध है कि वह उत्तर प्रदेश सरकार को सलाह दें कि वह तबतक खेसारी की खेती पर रोक का कानून गाजीपुर जिले से उठा ले जबतक कि किसानों को दूसरी फसल के लिए प्रोत्साहित न किया जाए। इस सम्बन्ध में केन्द्रीय कृषि मन्त्रालय की एक टीम गाजीपुर जानी चाहिए जो भूमि का सर्वेक्षण करे और किसानों को यह बतलाए कि वह खेसारी के स्थान पर उतनी ही आमदनी की कौन सी दूसरी फसल पैदा कर सकते हैं। उक्त खेती के लिए किसानों को प्रोत्साहित करना चाहिए। जबतक ऐसा नहीं होता तबतक उस क्षेत्र में खेसारी पर रोक लगाने का कानून अनुचित है और अधिकतर लोग इसका पालन न करने के लिए बाध्य हो जायेंगे।

15.33 hrs.

[DR. RAJENDRA KUMARI BAJPAI *in the Chair*]

(iv) Irregular supply of Cooking gas to U.P.

SHRI HARIKESH BAHADUR (Gorakhpur) : There is a deep crisis of cooking gas in many States including Uttar Pradesh. Non-availability of cooking gas, malpractices in its distribution and black marketing have created great difficulty for the people. Inspite of all efforts, people have not been getting cooking gas for even six months in many districts of Uttar Pradesh. Therefore, they are in a quandary. Fairness in distribution is most essential so that even less supply of cooking gas cylinders may not become a very big problem. I urge upon the Government to increase the supply of cooking gas and get the distribution system streamlined in order to solve the problem of the people, otherwise the present crisis may result in a great frustration.

(v) Regular supply of coal to Small Scale Industries in Bihar.

SHRI R.L.P. VERMA (Kodarma) : This is to bring to your kind notice for drawing the attention of the Ministry of Energy, Department of Coal, that the small scale industries in Jhumari Telaiya, Ramgarh, Dhanbad, Giridih, Hazaribagh and Ranchi in Bihar, which are situated in the coal mines area, are not getting the quantity and quality of coal for which they have permanent linkages with Eastern Coal Fields Ltd. and C.C.L., thus affecting the wages of about two lakh labourers.

For example, for the last six months six industries of Jhumaritelaiya and 106 Hard Coke Ovens in Dhanbad and Ramgarh area are getting only 50% of the linkaged coal and that also of poorer quality, which has caused closure of these factories for 15 days in every month causing untold misery to about 55,000 workers.

They have been approaching different authorities of the E.C.L. and C.C.L. of the Coal India Limited to remove the anomaly that industries in the coal field area are being starved of coal.

Hence it is requested that immediate steps should be taken to see that the permanent linkages of coal are allotted and given to different small-scale industries in Bihar, which is backward in industries.

(vi) Haldia Fertilizer Plant

SHRI NIREN GHOSH (Dum Dum) : Project completion date of the Haldia Fertilizer Plant has been deferred eleven times since March 1976. Costs have escalated from Rs. 125.58 to Rs. 348 crores. Negligence, irregularities and transfers of key officials are responsible for this. Work done by Projects and Development India Ltd. was not upto the required standards. There was no synchronisation and coordination with the supply of mechanical equipment by foreign concerns. Irregularities in case of oxygen compressor and the methanol plant reactor were glossed over. The time slacker has virtually broken down. The air sepa-